

Central Administrative Tribunal
Principal Bench

RA 429/2000
in
OA 1152/1997

New Delhi this the ^{22nd} day of ~~Jan~~^{Feb}, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).
Hon'ble Shri H.O. Gupta, Member(A).

Krishan Lal Popli ... Applicant(Respondent)

Versus

Union of India & Ors. ... Respondents (Review applicants)

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

RA 429/2000 has been filed by the original respondents in OA 1152/1997 praying for recall and review of the order dated 23.5.2000. MA 3112/2000 has also been filed praying for condonation of delay in filing the review application stating that the issue is vital for the respondents which would involve promotion of the applicant. They have referred to certain judgements to support their case.


2. We have carefully perused the RA and MA filed by the original respondents. There is no justification for condoning the delay in filing the review application against the order dated 23.5.2000 which, according to the respondents, had been sent to them on 11.6.2000. This RA has been filed six months later and we do not find any sufficient reason disclosed in MA 3112/2000 to condone the delay. In the circumstances, RA 429/2000 is liable to be dismissed on this ground alone.

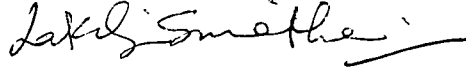
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3. In the review application, on merits also we do not find grounds under Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985 to allow the review application as it is apparent from the grounds taken in the review application that the respondents are merely trying to reargue the case, which they cannot do by way of this application.

4. In the result, for the reasons given above, RA 429/2000 and MA 3112/2000 are rejected.


(H.O. Gupta)
Member(A)


(Smt. Lakshmi Swaminathan) 22/4/2001
Vice Chairman(J)

'SRD'